

Income Tax Dues of Film Industry

3021. CH. JAGDEEP DHANKHAR:
Will the Minister of FINANCE be pleased to state:

(a) the income-tax dues of rupees one lakh or more from film producers/distributors of the film industry; and

(b) the steps being taken to recover the same?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) As on December 31, 1989 an amount of Rs. 18.37 crores was due as income-tax from such film producers and distributors who owed more than Rs. one lakh each. A major portion of this demand is disputed in appeals.

(b) Steps being taken to recover this demand include:

- (i) requesting appellate authorities for disposal of high demand appeals on priority,
- (ii) granting instalments for payment of taxes in suitable cases;
- (iii) expediting disposal of petitions for waiver of interest and giving prompt effect to appellate orders, and
- (iv) taking action for recovery in the cases of defaulters like issue of notices for levy of penalty for non-payment, attachment of bank accounts etc. and attachment of assets of the defaulters.

FERA Violation Cases

3022. CH. JAGDEEP DHANKHAR:
Will the Minister of FINANCE be pleased to state:

(a) the details of FERA violation cases pending against business monopoly houses in courts; and

(b) the details of FERA violation cases of business monopoly houses under investigation?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). Information is being collected and will be laid on the Table of the House.

Reports of Law Commission

3023. CH. JAGDEEP DHANKHAR:
Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of reports presented by the Law Commission so far;

(b) the number of reports accepted so far;

(c) the latest position in regard to other reports; and

(d) the reasons for delay in the consideration of the reports of the Law Commission?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (d). The Law Commission has submitted 136 Reports, out of which recommendations contained in 50 reports have been fully implemented and recommendations contained in 3 reports have been partly implemented. Recommendations of the Commission in 12 reports have either not been accepted or their consideration postponed. The remaining reports of the Law Commission are being examined in consultation with the various Ministries, State Governments and the Judiciary.